

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8359 of 2021

Mahesh Sao ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Shailendra Jit, Advocate

For the State : Mr. Prabir Chatterjee, Spl.P.P.

Order No. 02

Dated 08th September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Bishnugarh P.S. Case No. 68 of 2021.

The house of the petitioner was raided by the police and 2190 Kg. of raw steam coal illegally kept was recovered.

Although the petitioner has got criminal antecedents, but considering the nature of offence and the fact that he is in custody since 09.04.2021, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Hazaribag in connection with Bishnugarh P.S. Case No. 68 of 2021.

(RONGON MUKHOPADHYAY,J.)